

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.

Application No.64/2020 (WZ).

M/s Vikas Developers

Applicant

Versus

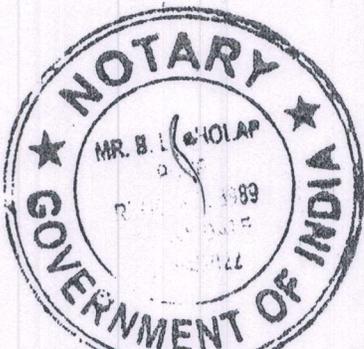
The Chief Executive Officer,
Lonavla Municipal Council & Ors.

Respondent (s)

AFFIDAVIT

I, Shri Ravi Ramchandra Pawar, Age 40 years, Occ: Service, the Chief Officer of Lonavla Municipal Council, having address at Lonavla, Taluka Maval, District Pune, do hereby state on solemn affirmation, as under :

- 1) I say that Nanik Rupani and another had filed O.A. No.134/2015. The same was disposed off on 28th February, 2017. Thereafter, M/s Vikas Developers and another had preferred Civil Appeal bearing No.9504/2017 before the Hon'ble Supreme Court and the same was dismissed on 31st July, 2017.
- 2) M/s Vikas Developers has deposited an amount of Rs.40,00,000/- with the Lonavla Municipal Council on 11th August, 2017.



- 3) As per the directions issued by the Hon'ble Tribunal, the Lonavla Municipal Council is to restitute the area of garden/open plot No.5 from the sanctioned layout more particularly a strip of land 6 meter wide and 105 meter in length in the recreation ground/open space No.5, connecting to plot No.47 to plot No.14, keeping in mind the recommendations of Janstru Consultants Pvt. Ltd., within a period six months.
- 4) Vikas Valley Co-operative Housing Society Limited had undertaken the work of construction of soil retaining wall. They had submitted drawings with the Lonavla Municipal Council on 25th January, 2018. The Department of Civil Engineering, College of Engineering, Pune, was approached for proof checking of the reinforced wall drawings. Vikas Valley Co-operative Housing Society Limited had appointed Janstru Consultants. However, the said work could not be carried out at the relevant period.
- 5) The Lonavla Municipal Council, to expend the amount paid by M/s Vikas Developers, prepared a proposal through its Consultants and had submitted a proposal with the Maharashtra Jeevan Pradhikaran for technical sanction on 18th February, 2020. The Maharashtra Jeevan Pradhikaran granted a technical clearance, by a letter dated 17th March, 2020, which was received by the Lonavla Municipal Council on 25th May, 2020.



6) The Lonavla Municipal Council issued a tender for the work in daily Newspaper 'Daily Sakal' in its edition dated 22nd August, 2020. It has received 9 bids. As per the scope of the tender, the said areas is to be restituted by filling it with murum, making a walking track, constructing Gabion Retaining Wall, etc. On 21st October, 2020, the tender shall be opened to select the best suitable bidder. Thereafter, by putting up the bid for sanction before the Standing Committee, the contract shall be executed with the successful bidder and work order shall be issued. The period of the work is 90 days from issuance of the work order. The work order will be issued in about one month after the opening.

7) The Lonavla Municipal Council will make to complete the entire work within next about four months period. The LMC has not so far been served with the copy of the present petition.

Whatever has been stated hereinabove is true and correct to the best of my knowledge, belief and information and, in witness whereof, I have signed this at Pune on this 16th day of October, 2020.

I know the Affiant

Advocate

[Signature]
16.10.2020

AFFIANT
Chief Officer
Lonavla Municipal Council

